

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/3003/2020

This the 02<sup>nd</sup> day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Dr. Aabid Ashraf, Aged 30 years. S/o Mohd Ashraf Rah. R/o Kathi Darwaza, Rainawari, Srinagar.
2. Dr. Farhana Mohammad, aged 27 years, D/o Gh. Mohmad Dar. R/o: A/P: B6 Roselane Sisyed Evenue Peerbagh-B..

.....Applicants

(Advocate: Mr. R.A. Bhatt)

**Versus**

1. State of Jammu and Kashmir through Commissioner-cum-secretary to Government, Health and Medical Education Department, J&K Government, Civil Secretariat, Srinagar/Jammu. Director, Rural Development Department, Jammu
2. Director, Health Services, Kashmir, Srinagar.
3. Principal, Government (SKIMS) College Bemina, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R**  
**[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**

Learned counsel for the applicants submits that this TA can be disposed of by directing the respondents to issue N.O.C. to the applicants enabling them to appear in the selection process for the post of Demonstrator/Registrar.

2. Looking to the arguments of learned counsel for the applicants, the TA is disposed of with direction to the respondents to consider issuing N.O.C. to the applicant, as per rules, provided they were working as Medical Officers with the respondents. The applicants be also intimated regarding the decision taken in this regard. This exercise is to be completed within a period of four weeks from the date of receipt of certified copy of this order.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(ANAND MATHUR.)  
MEMBER (A)

*Arun/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)